

Memo filed for 4th Respondent

In

OA. No. 100 of 2023

At

Hon'ble National Green Tribunal

Southern Zone Bench at Chennai

Memo filed on behalf of Coastal Aquaculture Authority

1. It is submitted that the instant memo is filed to bring on record, the action taken by the 4th Respondent against illegal shrimp farming at Srikakulam.
2. It is submitted that the CAA has followed the Hon'ble Tribunal's orders and has initiated the demolition of almost 50 shrimp farms which were encroaching into the un-surveyed land in Bay of Bengal in the Nagavali riverbed in Srikakulam district of Andhra Pradesh state. A more detailed report of the actions taken are described below

Sl. No.	Date	Events	Description	Remarks
1.	20.03.2024	Issued Show-Cause Notice to 7 farmers who registered their farms by providing false information, located in riverbed and carrying out illegal shrimp culture.	Issued Show-Cause Notice to 7 farmers as they have registered their farms with CAA to furnish explanation along with the supporting documental evidences as to why action should not be initiated to cancel the Certificate of Registration of below listed shrimp farm for contravening the provisions contained under Section 13(8)(a),(b)&(c) of CAA (Amendment) Act, 2023 and Rule 15 (1) of CAA Rules, 2024.	Copies of Show-Cause Notice to 7 farmers are enclosed as Annexure I & No reply is received from any of the 7 farmers

	04.04.2024	Issued Order of cancellation of registration to 7 farmers for registering their farms by providing false information	CAA in exercise of the provisions contained under Section 14 (e) of the CAA (Amendment) Act, 2023 and Rule 15 (1) of the CAA Rules. 2024, Issued Order of cancellation of registration to 7 farmers who constructed their farms illegally in the un-surveyed land of Bay of Bengal within the Nagavali riverbed and carrying out the shrimp culture in contravention of the provisions contained under CAA Act and its Rules.	Copies of the order is enclosed as Annexure II
2.	20.03.2024	CAA authorized the District Collector, Srikakulam or any other	In exercise of the powers provided under subsection (1) of Section 13A of CAA (Amendment) Act, 2023, CAA vide order No. 66-7/2023-TECH(CC)-1 dated	Copy of the order is enclosed as Annexure III
3.	21.03.2024	CAA appointed Revenue Divisional Officer (ADO), Srikakulam as one-man authority	In exercise of the powers contained under subsection (2) of Section 11 of CAA Act, 2005, CAA vide order No. 66-7/2023-TECH(CC)-2 dated 21.03.2024, appointed Revenue Divisional Officer (ADO), Srikakulam	Copy of the order is enclosed as Annexure IV

			as one-man authority to settle the compensation to be paid to the workers between the workers and the management by exercising the power under Rule 6 of the CAA Rules, 2024.	
4.	13.03.2024	District Collector, Srikakulam issues orders to demolish the unauthorized shrimp ponds	District Collector, Srikakulam issues orders to RDO, Srikakulam and Tahasildar, Srikakulam to demolish the unauthorized shrimp ponds within a week time and to submit the action taken report	Copy of the order is enclosed as Annexure V

3. It is herein prayed that the CAA requires more time to implement the recommendations as specified and elaborated on in the independent report which was filed by the CAA herein.



Counsel of the Applicant

तटीय जलकृषि प्राधिकरण
मत्स्यपालन विभाग
मत्स्यपालन, पशुपालन और डेयरी मंत्रालय
भारत सरकार

COASTAL AQUACULTURE AUTHORITY
Department of Fisheries
Ministry of Fisheries, Animal Husbandry and Dairying
Government of India



सत्यमेव जयते



5वीं मंजिल, इंटीग्रेटेड ऑफिस कॉम्प्लेक्स
पशुपालन व मत्स्यपालन विभाग
वेटेरनरी हॉस्पिटल रोड, फैनपेट, नन्दनम,
चेन्नई-600 035, तमिलनाडु, भारत
5th Floor, Integrated Office Complex For
Animal Husbandry and Fisheries Department
Veterinary Hospital Road, Fanepet, Nandanam,
Chennai - 600035, Tamilnadu, India.
फोन / Phone : +91 44 24353502 / 24353784
ई.मेल/ E-mail : caaheadoffice@caa.gov.in
वेबसाइट / website : <http://www.caa.gov.in>



F.No.66-7/2023-TECH(CC)-1

20.03.2024

SHOW CAUSE NOTICE

- Sub :** Coastal Aquaculture Authority- Issue of Show Cause Notice calling for explanation from the shrimp farmer to show the reasons why the concerned shrimp farm registration cannot be cancelled- Reg.
- Ref :**
1. O.A. No.345 of 2023 filed before NGT (PB) communicated through email from NGT (PB), Delhi dated 21.06.2023
 2. Order of NGT (PB) dated 29.05.2023 in O.A. No. 345 of 2023 - Constituting the Joint committee
 3. NGT order dated 09.08.2023 renumbering of O.A. No.345/2023(PB) as O.A.No.100/2023(SZ)
 4. Report of the Joint Committee dated 27.07.2023
 5. Email communication dated 22.02.2024 from the Counsel in O.A. No.100 of 2023
 6. Hon'ble NGT order dated 22.02.2024 in O.A. No. 100 of 2023

WHEREAS, the Hon'ble NGT (PB) vide reference 1st cited, registered an Original Application (O.A.) No.345/2023 (PB) filed by Sri. Ganagalla Praveen Kumar, Peddaganagalapeta, Mofasubandar, Srikakulam District, Andhra Pradesh. The complainant stated that a large number of shrimp ponds were constructed across the Nagavali River, obstructing and preventing the free flow of river water and causing pollution too

WHEREAS, the Hon'ble NGT (PB) vide its order dated 29.05.2023 in O.A. No.345/2023(PB) (reference 2nd cited) have constituted a Joint Committee comprising of State Pollution Control Board, Department of Fisheries, Coastal Aquaculture Authority, Chennai, Department of Irrigation & District Magistrate, Srikakulam. The state PCB shall be the nodal agency for coordination and compliance of the order. The NGT instructed that, the "committee shall visit the site, collect all relevant information and submit a factual report within two months to the registrar, Southern Zone Bench, Chennai by e-mail, preferably in the form of searchable PDF/OCR support PDF and not in the form of Image PDF"



WHEREAS, in compliance to the orders of Hon'ble NGT, the Joint Committee inspected shrimp ponds physically, which were constructed in the un-surveyed land in Bay of Bengal and carrying out shrimp farming within the Nagavali riverbed and furnished their report vide reference 4th cited, wherein it is reported that:

- (1) The shrimp farm as per the details furnished below was constructed by encroachment in the un-surveyed land in Bay of Bengal and carrying out illegal shrimp farming within the Nagavali riverbed.
- (2) CAA registration certificate was obtained by furnishing the information that shrimp farm is located in Survey No. 106 of Jalaripeta, Kallepalli Revenue Village, Mofasu Bandar, Srikakulam Rural Mandal of Srikakulam District, which is false as per the Revenue records as the shrimp farm is located in the unsurvey land in Bay of Bengal. As such you have furnished the wrong information and shown other survey number and obtained the registration certificate from CAA for your shrimp farm by misleading the District Level Committee, Srikakulam

Name of the farmer	CAA Registration Number/ Date of Registration	Survey no and location of the farm	Extent of the farm (Total Farm Area/ water Spread Area (Ha.))
Smt. Budagatla Meghana, W/o Budagatla Ramesh Naidu	AP-II-2021(20631) / 22.10.2021	106 Mofus Bandher	1.00/0.75

WHEREAS, the CAA, based on the report of the Joint Committee furnished vide reference 4th cited, was of the prima-facie view that you have constructed the shrimp farm as detailed above in contravention of the provisions of the CAA (Amendment) Act, 2023 and CAA Rules 2024 as mentioned below:

- (1) CAA Registration certificates was obtained for above shrimp farm by furnishing the false survey number thus the shrimp farm is liable for cancellation of Certificate of Registration of the above shrimp farm as per the provision contained Rule 15 (1) of CAA Rules, 2024
- (2) The above mentioned shrimp farm was constructed by encroachment in un-surveyed land in Bay of Bengal and carrying out illegal shrimp farming within the Nagavali riverbed in contravention of the provisions contained under Section 13(8)(a),(b)&(c) of CAA (Amendment) Act, 2023.

Hence, this Show Cause Notice is hereby issued by giving an opportunity to yourself to furnish your explanation along with the supporting documental evidences as to why action should not be initiated to cancel the Certificate of Registration of above shrimp farm on the grounds of above two mentioned violations, either in person at the office of Coastal Aquaculture

Authority at 5th Floor, Integrated Office Complex for Animal Husbandry and Fisheries Department, Veterinary Hospital Road, Fanepet, Nandanam, Chennai- 35, Tamil Nadu or through post to reach this office within 10 days from the date of receipt of this Show Cause Notice or otherwise it will be treated that, you have nothing to represent to CAA in the matter and accordingly, the CAA will pass orders as per the provisions contained under Section 14 (e) of the CAA (Amendment) Act, 2023 and Rule 15 (1) of the CAA Rules. 2024.

Sd/-
Secretary
Coastal Aquaculture Authority

To,

Smt. Budagatla Meghana, W/o Budagatla Ramesh Naidu, Door No.02, Khajipeta (Village),
Mofus Bandar (P), Srikakulam (M), Srikakulam District - 532401

//TRUE COPY//



P. Sanakara Rao
(Dr. P. Sanakara Rao)
Director (Technical) 20/3

तटीय जलकृषि प्राधिकरण
मत्स्यपालन विभाग
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F.No.66-7/2023-TECH(CC)-2

20.03.2024

SHOW CAUSE NOTICE

Sub : Coastal Aquaculture Authority- Issue of Show Cause Notice calling for explanation from the shrimp farmer to show the reasons why the concerned shrimp farm registration cannot be cancelled- Reg.

- Ref :**
1. O.A. No.345 of 2023 filed before NGT (PB) communicated through email from NGT (PB), Delhi dated 21.06.2023
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 3. NGT order dated 09.08.2023 renumbering of O.A. No.345/2023(PB) as O.A.No.100/2023(SZ)
 4. Report of the Joint Committee dated 27.07.2023
 5. Email communication dated 22.02.2024 from the Counsel in O.A. No.100 of 2023
 6. Hon'ble NGT order dated 22.02.2024 in O.A. No. 100 of 2023

WHEREAS, the Hon'ble NGT (PB) vide reference 1st cited, registered an Original Application (O.A.) No.345/2023 (PB) filed by Sri. Ganagalla Praveen Kumar, Peddaganagalapeta, Mofasubandar, Srikakulam District, Andhra Pradesh. The complainant stated that a large number of shrimp ponds were constructed across the Nagavali River, obstructing and preventing the free flow of river water and causing pollution too

WHEREAS, the Hon'ble NGT (PB) vide its order dated 29.05.2023 in O.A. No.345/2023(PB) (reference 2nd cited) have constituted a Joint Committee comprising of State Pollution Control Board, Department of Fisheries, Coastal Aquaculture Authority, Chennai, Department of Irrigation & District Magistrate, Srikakulam. The state PCB shall be the nodal agency for coordination and compliance of the order. The NGT instructed that, the "committee shall visit the site, collect all relevant information and submit a factual report within two months to the registrar, Southern Zone Bench, Chennai by e-mail, preferably in the form of searchable PDF/OCR support PDF and not in the form of Image PDF"



WHEREAS, in compliance to the orders of Hon'ble NGT, the Joint Committee inspected shrimp ponds physically, which were constructed in the un-surveyed land in Bay of Bengal and carrying out shrimp farming within the Nagavali riverbed and furnished their report vide reference 4th cited, wherein it is reported that:

- (1) The shrimp farm as per the details furnished below was constructed by encroachment in the un-surveyed land in Bay of Bengal and carrying out illegal shrimp farming within the Nagavali riverbed.
- (2) CAA registration certificate was obtained by furnishing the information that shrimp farm is located in Survey No. 106 of Jalaripeta, Kallepalli Revenue Village, Mofasu Bandar, Srikakulam Rural Mandal of Srikakulam District, which is false as per the Revenue records as the shrimp farm is located in the unsurvey land in Bay of Bengal. As such you have furnished the wrong information and shown other survey number and obtained the registration certificate from CAA for your shrimp farm by misleading the District Level Committee, Srikakulam

Name of the farmer	CAA Registration Number/ Date of Registration	Survey no and location of the farm	Extent of the farm (Total Farm Area/ water Spread Area (Ha.))
Smt. Ganagalla Bharathi, W/o Kama Raju,	AP-II-2021(20243) / 09.02.2021	106 Mofus Bandher	1.416/1.00

WHEREAS, the CAA, based on the report of the Joint Committee furnished vide reference 4th cited, was of the prima-facie view that you have constructed the shrimp farm as detailed above in contravention of the provisions of the CAA (Amendment) Act, 2023 and CAA Rules 2024 as mentioned below:

- (1) CAA Registration certificates was obtained for above shrimp farm by furnishing the false survey number thus the shrimp farm is liable for cancellation of Certificate of Registration of the above shrimp farm as per the provision contained Rule 15 (1) of CAA Rules, 2024
- (2) The above mentioned shrimp farm was constructed by encroachment in un-surveyed land in Bay of Bengal and carrying out illegal shrimp farming within the Nagavali riverbed in contravention of the provisions contained under Section 13(8)(a),(b)&(c) of CAA (Amendment) Act, 2023.

Hence, this Show Cause Notice is hereby issued by giving an opportunity to yourself to furnish your explanation along with the supporting documental evidences as to why action should not be initiated to cancel the Certificate of Registration of above shrimp farm on the grounds of above two mentioned violations, either in person at the office of Coastal Aquaculture

Authority at 5th Floor, Integrated Office Complex for Animal Husbandry and Fisheries Department, Veterinary Hospital Road, Fanepet, Nandanam, Chennai- 35, Tamil Nadu or through post to reach this office within 10 days from the date of receipt of this Show Cause Notice or otherwise it will be treated that, you have nothing to represent to CAA in the matter and accordingly, the CAA will pass orders as per the provisions contained under Section 14 (e) of the CAA (Amendment) Act, 2023 and Rule 15 (1) of the CAA Rules. 2024.

Sd/-
Secretary
Coastal Aquaculture Authority

To,

Smt. Ganagalla Bharathi, W/o Kama Raju, Peddaganagallapeta (Village), Mofus Bandar (P), Srikakulam (M), Srikakulam District - 532401

//TRUE COPY//



P. Sanakara Rao
(Dr. P. Sanakara Rao) 20/3
Director (Technical)

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ई.मेल/ E-mail : caaheadoffice@caa.gov.in
वेबसाइट / website : <http://www.caa.gov.in>



F.No.66-7/2023-TECH(CC)-3

20.03.2024

SHOW CAUSE NOTICE

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Name of the farmer	CAA Registration Number/ Date of Registration	Survey no and location of the farm	Extent of the farm (Total Farm Area/ water Spread Area (Ha.))
Smt. Ganagalla Venkata Ratnam, W/o Kanaka Rao,	AP-II-2021(20244) / 09.02.2021	106 Mofus Bandher	1.416/1.00

WHEREAS, the CAA, based on the report of the Joint Committee furnished vide reference 4th cited, was of the prima-facie view that you have constructed the shrimp farm as detailed above in contravention of the provisions of the CAA (Amendment) Act, 2023 and CAA Rules 2024 as mentioned below:

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Hence, this Show Cause Notice is hereby issued by giving an opportunity to yourself to furnish your explanation along with the supporting documental evidences as to why action should not be initiated to cancel the Certificate of Registration of above shrimp farm on the grounds of above two mentioned violations, either in person at the office of Coastal Aquaculture

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Sd/-
Secretary
Coastal Aquaculture Authority

To,

Smt. Ganagalla Venkata Ratnam, W/o Kanaka Rao, Peddaganagallapeta (Village), Mofus Bandar (P), Srikakulam (M), Srikakulam District - 532401

//TRUE COPY//



P. Sanakara Rao
(Dr. P. Sanakara Rao) 20/3
Director (Technical)

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F.No.66-7/2023-TECH(CC)-4

20.03.2024

SHOW CAUSE NOTICE

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Name of the farmer	CAA Registration Number/ Date of Registration	Survey no and location of the farm	Extent of the farm (Total Farm Area/ water Spread Area (Ha.))
Smt. Adapaka Ramanamma, W/o Raja Rao,	AP-II-2021(20245) / 09.02.2021	106 Mofus Bandher	1.619/1.20

WHEREAS, the CAA, based on the report of the Joint Committee furnished vide reference 4th cited, was of the prima-facie view that you have constructed the shrimp farm as detailed above in contravention of the provisions of the CAA (Amendment) Act, 2023 and CAA Rules 2024 as mentioned below:

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Sd/-
Secretary
Coastal Aquaculture Authority

To,

Smt. Adapaka Ramanamma, W/o Raja Rao, Jalaripeta (Village), Khajipeta, Mofus Bandar (P), Srikakulam (M), Srikakulam District - 532401

//TRUE COPY//



P. Sanakara Rao
(Dr. P. Sanakara Rao) 20/3
Director (Technical)

तटीय जलकृषि प्राधिकरण
मत्स्यपालन विभाग
मत्स्यपालन, पशुपालन और डेयरी मंत्रालय
भारत सरकार

COASTAL AQUACULTURE AUTHORITY
Department of Fisheries
Ministry of Fisheries, Animal Husbandry and Dairying
Government of India



सत्यमेव जयते



5वीं मंजिल, इंटीग्रेटेड ऑफिस कॉम्प्लेक्स
पशुपालन व मत्स्यपालन विभाग
वैटरनरी हॉस्पिटल रोड, फैनपेट, नन्दनम,
चेन्नई-600 035, तमिलनाडु, भारत
5th Floor, Integrated Office Complex For
Animal Husbandry and Fisheries Department
Veterinary Hospital Road, Fanepet, Nandanam,
Chennai - 600035, Tamilnadu, India.
फोन / Phone : +91 44 24353502 / 24353784
ई.मेल/ E-mail : caaheadoffice@caa.gov.in
वेबसाइट / website : http://www.caa.gov.in



F.No.66-7/2023-TECH(CC)-5

20.03.2024

SHOW CAUSE NOTICE

Sub : Coastal Aquaculture Authority- Issue of Show Cause Notice calling for explanation from the shrimp farmer to show the reasons why the concerned shrimp farm registration cannot be cancelled- Reg.

- Ref :**
1. O.A. No.345 of 2023 filed before NGT (PB) communicated through email from NGT (PB), Delhi dated 21.06.2023
 2. Order of NGT (PB) dated 29.05.2023 in O.A. No. 345 of 2023 - Constituting the Joint committee
 3. NGT order dated 09.08.2023 renumbering of O.A. No.345/2023(PB) as O.A.No.100/2023(SZ)
 4. Report of the Joint Committee dated 27.07.2023
 5. Email communication dated 22.02.2024 from the Counsel in O.A. No.100 of 2023
 6. Hon'ble NGT order dated 22.02.2024 in O.A. No. 100 of 2023

WHEREAS, the Hon'ble NGT (PB) vide reference 1st cited, registered an Original Application (O.A.) No.345/2023 (PB) filed by Sri. Ganagalla Praveen Kumar, Peddaganagalapeta, Mofasubandar, Srikakulam District, Andhra Pradesh. The complainant stated that a large number of shrimp ponds were constructed across the Nagavali River, obstructing and preventing the free flow of river water and causing pollution too

WHEREAS, the Hon'ble NGT (PB) vide its order dated 29.05.2023 in O.A. No.345/2023(PB) (reference 2nd cited) have constituted a Joint Committee comprising of State Pollution Control Board, Department of Fisheries, Coastal Aquaculture Authority, Chennai, Department of Irrigation & District Magistrate, Srikakulam. The state PCB shall be the nodal agency for coordination and compliance of the order. The NGT instructed that, the "committee shall visit the site, collect all relevant information and submit a factual report within two months to the registrar, Southern Zone Bench, Chennai by e-mail, preferably in the form of searchable PDF/OCR support PDF and not in the form of Image PDF"



WHEREAS, in compliance to the orders of Hon'ble NGT, the Joint Committee inspected shrimp ponds physically, which were constructed in the un-surveyed land in Bay of Bengal and carrying out shrimp farming within the Nagavali riverbed and furnished their report vide reference 4th cited, wherein it is reported that:

- (1) The shrimp farm as per the details furnished below was constructed by encroachment in the un-surveyed land in Bay of Bengal and carrying out illegal shrimp farming within the Nagavali riverbed.
- (2) CAA registration certificate was obtained by furnishing the information that shrimp farm is located in Survey No. 106 of Jalaripeta, Kallepalli Revenue Village, Mofasu Bandar, Srikakulam Rural Mandal of Srikakulam District, which is false as per the Revenue records as the shrimp farm is located in the unsurvey land in Bay of Bengal. As such you have furnished the wrong information and shown other survey number and obtained the registration certificate from CAA for your shrimp farm by misleading the District Level Committee, Srikakulam

Name of the farmer	CAA Registration Number/ Date of Registration	Survey no and location of the farm	Extent of the farm (Total Farm Area/ water Spread Area (Ha.))
Shri. Budagatla Kamaiah S/o Kamaiah,	AP-II-2021(20630) / 22.10.2021	106 Mofus Bandher	1.00/0.75

WHEREAS, the CAA, based on the report of the Joint Committee furnished vide reference 4th cited, was of the prima-facie view that you have constructed the shrimp farm as detailed above in contravention of the provisions of the CAA (Amendment) Act, 2023 and CAA Rules 2024 as mentioned below:

- (1) CAA Registration certificates was obtained for above shrimp farm by furnishing the false survey number thus the shrimp farm is liable for cancellation of Certificate of Registration of the above shrimp farm as per the provision contained Rule 15 (1) of CAA Rules, 2024
- (2) The above mentioned shrimp farm was constructed by encroachment in un-surveyed land in Bay of Bengal and carrying out illegal shrimp farming within the Nagavali riverbed in contravention of the provisions contained under Section 13(8)(a),(b)&(c) of CAA (Amendment) Act, 2023.

Hence, this Show Cause Notice is hereby issued by giving an opportunity to yourself to furnish your explanation along with the supporting documental evidences as to why action should not be initiated to cancel the Certificate of Registration of above shrimp farm on the grounds of above two mentioned violations, either in person at the office of Coastal Aquaculture

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मत्स्यपालन, पशुपालन और डेयरी मंत्रालय
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Ministry of Fisheries, Animal Husbandry and Dairying
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एक कदम स्वच्छता की ओर
CLEAN INDIA



F.No.66-7/2023-TECH(CC)-6

20.03.2024

SHOW CAUSE NOTICE

Sub : Coastal Aquaculture Authority- Issue of Show Cause Notice calling for explanation from the shrimp farmer to show the reasons why the concerned shrimp farm registration cannot be cancelled- Reg.

- Ref :**
1. O.A. No.345 of 2023 filed before NGT (PB) communicated through email from NGT (PB), Delhi dated 21.06.2023
 2. Order of NGT (PB) dated 29.05.2023 in O.A. No. 345 of 2023 - Constituting the Joint committee
 3. NGT order dated 09.08.2023 renumbering of O.A. No.345/2023(PB) as O.A.No.100/2023(SZ)
 4. Report of the Joint Committee dated 27.07.2023
 5. Email communication dated 22.02.2024 from the Counsel in O.A. No.100 of 2023
 6. Hon'ble NGT order dated 22.02.2024 in O.A. No. 100 of 2023

WHEREAS, the Hon'ble NGT (PB) vide reference 1st cited, registered an Original Application (O.A.) No.345/2023 (PB) filed by Sri. Ganagalla Praveen Kumar, Peddaganagalapeta, Mofasubandar, Srikakulam District, Andhra Pradesh. The complainant stated that a large number of shrimp ponds were constructed across the Nagavali River, obstructing and preventing the free flow of river water and causing pollution too

WHEREAS, the Hon'ble NGT (PB) vide its order dated 29.05.2023 in O.A. No.345/2023(PB) (reference 2nd cited) have constituted a Joint Committee comprising of State Pollution Control Board, Department of Fisheries, Coastal Aquaculture Authority, Chennai, Department of Irrigation & District Magistrate, Srikakulam. The state PCB shall be the nodal agency for coordination and compliance of the order. The NGT instructed that, the "committee shall visit the site, collect all relevant information and submit a factual report within two months to the registrar, Southern Zone Bench, Chennai by e-mail, preferably in the form of searchable PDF/OCR support PDF and not in the form of Image PDF"



WHEREAS, in compliance to the orders of Hon'ble NGT, the Joint Committee inspected shrimp ponds physically, which were constructed in the un-surveyed land in Bay of Bengal and carrying out shrimp farming within the Nagavali riverbed and furnished their report vide reference 4th cited, wherein it is reported that:

- (1) The shrimp farm as per the details furnished below was constructed by encroachment in the un-surveyed land in Bay of Bengal and carrying out illegal shrimp farming within the Nagavali riverbed.
- (2) CAA registration certificate was obtained by furnishing the information that shrimp farm is located in Survey No. 106 of Jalaripeta, Kallepalli Revenue Village, Mofasu Bandar, Srikakulam Rural Mandal of Srikakulam District, which is false as per the Revenue records as the shrimp farm is located in the unsurvey land in Bay of Bengal. As such you have furnished the wrong information and shown other survey number and obtained the registration certificate from CAA for your shrimp farm by misleading the District Level Committee, Srikakulam

Name of the farmer	CAA Registration Number/ Date of Registration	Survey no and location of the farm	Extent of the farm (Total Farm Area/ water Spread Area (Ha.))
Smt. Budagatla Lakshamma, W/o Kamaiah,	AP-II- 2021(20629) / 22.10.2021	106 Mofus Bandher	1.00/0.75

WHEREAS, the CAA, based on the report of the Joint Committee furnished vide reference 4th cited, was of the prima-facie view that you have constructed the shrimp farm as detailed above in contravention of the provisions of the CAA (Amendment) Act, 2023 and CAA Rules 2024 as mentioned below:

- (1) CAA Registration certificates was obtained for above shrimp farm by furnishing the false survey number thus the shrimp farm is liable for cancellation of Certificate of Registration of the above shrimp farm as per the provision contained Rule 15 (1) of CAA Rules, 2024
- (2) The above mentioned shrimp farm was constructed by encroachment in un-surveyed land in Bay of Bengal and carrying out illegal shrimp farming within the Nagavali riverbed in contravention of the provisions contained under Section 13(8)(a),(b)&(c) of CAA (Amendment) Act, 2023.

Hence, this Show Cause Notice is hereby issued by giving an opportunity to yourself to furnish your explanation along with the supporting documental evidences as to why action should not be initiated to cancel the Certificate of Registration of above shrimp farm on the grounds of above two mentioned violations, either in person at the office of Coastal Aquaculture

Authority at 5th Floor, Integrated Office Complex for Animal Husbandry and Fisheries Department, Veterinary Hospital Road, Fanepet, Nandanam, Chennai- 35, Tamil Nadu or through post to reach this office within 10 days from the date of receipt of this Show Cause Notice or otherwise it will be treated that, you have nothing to represent to CAA in the matter and accordingly, the CAA will pass orders as per the provisions contained under Section 14 (e) of the CAA (Amendment) Act, 2023 and Rule 15 (1) of the CAA Rules. 2024.

Sd/-
Secretary
Coastal Aquaculture Authority

To,

Smt. Budagatla Lakshamma, W/o Kamaiah, Door No.10/13, Hajipeta (Village), Mofus Bandar (P), Srikakulam (M), Srikakulam District - 532401

//TRUE COPY//



P. Sanakara Rao

(Dr. P. Sanakara Rao)
Director (Technical)

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Veterinary Hospital Road, Fanepet, Nandanam,
Chennai - 600035, Tamilnadu, India.
फोन / Phone : + 91 44 24353502 / 24353784
ई.मेल/ E-mail : caaheadoffice@caa.gov.in
वेबसाइट / website : http://www.caa.gov.in



F.No.66-7/2023-TECH(CC)-7

20.03.2024

SHOW CAUSE NOTICE

Sub : Coastal Aquaculture Authority- Issue of Show Cause Notice calling for explanation from the shrimp farmer to show the reasons why the concerned shrimp farm registration cannot be cancelled- Reg.

- Ref :**
1. O.A. No.345 of 2023 filed before NGT (PB) communicated through email from NGT (PB), Delhi dated 21.06.2023
 2. Order of NGT (PB) dated 29.05.2023 in O.A. No. 345 of 2023 - Constituting the Joint committee
 3. NGT order dated 09.08.2023 renumbering of O.A. No.345/2023(PB) as O.A.No.100/2023(SZ)
 4. Report of the Joint Committee dated 27.07.2023
 5. Email communication dated 22.02.2024 from the Counsel in O.A. No.100 of 2023
 6. Hon'ble NGT order dated 22.02.2024 in O.A. No. 100 of 2023

WHEREAS, the Hon'ble NGT (PB) vide reference 1st cited, registered an Original Application (O.A.) No.345/2023 (PB) filed by Sri. Ganagalla Praveen Kumar, Peddaganagalapeta, Mofasubandar, Srikakulam District, Andhra Pradesh. The complainant stated that a large number of shrimp ponds were constructed across the Nagavali River, obstructing and preventing the free flow of river water and causing pollution too

WHEREAS, the Hon'ble NGT (PB) vide its order dated 29.05.2023 in O.A. No.345/2023(PB) (reference 2nd cited) have constituted a Joint Committee comprising of State Pollution Control Board, Department of Fisheries, Coastal Aquaculture Authority, Chennai, Department of Irrigation & District Magistrate, Srikakulam. The state PCB shall be the nodal agency for coordination and compliance of the order. The NGT instructed that, the "committee shall visit the site, collect all relevant information and submit a factual report within two months to the registrar, Southern Zone Bench, Chennai by e-mail, preferably in the form of searchable PDF/OCR support PDF and not in the form of Image PDF"



WHEREAS, in compliance to the orders of Hon'ble NGT, the Joint Committee inspected shrimp ponds physically, which were constructed in the un-surveyed land in Bay of Bengal and carrying out shrimp farming within the Nagavali riverbed and furnished their report vide reference 4th cited, wherein it is reported that:

- (1) The shrimp farm as per the details furnished below was constructed by encroachment in the un-surveyed land in Bay of Bengal and carrying out illegal shrimp farming within the Nagavali riverbed.
- (2) CAA registration certificate was obtained by furnishing the information that shrimp farm is located in Survey No. 106 of Jalaripeta, Kallepalli Revenue Village, Mofasu Bandar, Srikakulam Rural Mandal of Srikakulam District, which is false as per the Revenue records as the shrimp farm is located in the unsurvey land in Bay of Bengal. As such you have furnished the wrong information and shown other survey number and obtained the registration certificate from CAA for your shrimp farm by misleading the District Level Committee, Srikakulam

Name of the farmer	CAA Registration Number/ Date of Registration	Survey no and location of the farm	Extent of the farm (Total Farm Area/ water Spread Area (Ha.))
Shri. Budagatla Ramesh Naidu, S/o Kamaiah	AP-II-2021(20632) / 22.10.2021	106 Mofus Bandher	1.00/0.75

WHEREAS, the CAA, based on the report of the Joint Committee furnished vide reference 4th cited, was of the prima-facie view that you have constructed the shrimp farm as detailed above in contravention of the provisions of the CAA (Amendment) Act, 2023 and CAA Rules 2024 as mentioned below:

- (1) CAA Registration certificates was obtained for above shrimp farm by furnishing the false survey number thus the shrimp farm is liable for cancellation of Certificate of Registration of the above shrimp farm as per the provision contained Rule 15 (1) of CAA Rules, 2024
- (2) The above mentioned shrimp farm was constructed by encroachment in un-surveyed land in Bay of Bengal and carrying out illegal shrimp farming within the Nagavali riverbed in contravention of the provisions contained under Section 13(8)(a),(b)&(c) of CAA (Amendment) Act, 2023.

Hence, this Show Cause Notice is hereby issued by giving an opportunity to yourself to furnish your explanation along with the supporting documental evidences as to why action should not be initiated to cancel the Certificate of Registration of above shrimp farm on the grounds of above two mentioned violations, either in person at the office of Coastal Aquaculture

Authority at 5th Floor, Integrated Office Complex for Animal Husbandry and Fisheries Department, Veterinary Hospital Road, Fanepet, Nandanam, Chennai- 35, Tamil Nadu or through post to reach this office within 10 days from the date of receipt of this Show Cause Notice or otherwise it will be treated that, you have nothing to represent to CAA in the matter and accordingly, the CAA will pass orders as per the provisions contained under Section 14 (e) of the CAA (Amendment) Act, 2023 and Rule 15 (1) of the CAA Rules. 2024.

Sd/-
Secretary
Coastal Aquaculture Authority

To,

Shri. Budagatla Ramesh Naidu, S/o Kamaiah, Khajipeta (Village), Mofus Bandar (P), Srikakulam (M), Srikakulam District - 532401

//TRUE COPY//



P. Sanakara Rao
(Dr. P. Sanakara Rao) 20/3.
Director (Technical)

तटीय जलकृषि प्राधिकरण
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F.No.66-7/2023-TECH(CC)-1

04.04.2024

Sub : Coastal Aquaculture Authority- Issue of Order of cancellation of the registration of shrimp farm as per the provision contained under Section 13 & 14 of CAA (Amendment) Act, 2023 and Rule 15 (1) of CAA Rules, 2024- Reg.

- Ref :
1. O.A. No.345 of 2023 filed before NGT (PB) communicated through email from NGT (PB), Delhi dated 21.06.2023
 2. Order of NGT (PB) dated 29.05.2023 in O.A. No. 345 of 2023 - Constituting the Joint committee
 3. NGT order dated 09.08.2023 renumbering of O.A. No.345/2023(PB) as O.A.No.100/2023(SZ)
 4. Report of the Joint Committee dated 27.07.2023
 5. Email communication dated 22.02.2024 from the Counsel in O.A. No.100 of 2023
 6. Hon'ble NGT order dated 22.02.2024 in O.A. No. 100 of 2023
 7. Show-cause notice issued by this Authority vide even number dated 20.03.2024, received by you on 22.03.2024

ORDER:

This Authority vide reference 7th cited issued Show-Cause Notice to furnish explanation along with the supporting documental evidences as to why action should not be initiated to cancel the Certificate of Registration of below listed shrimp farm for contravening the provisions contained under contained under Section 13(8)(a),(b)&(c) of CAA (Amendment) Act, 2023 and Rule 15 (1) of CAA Rules, 2024, to reach this office either in person or through post within 10 days from the date of receipt of the Show Cause Notice or otherwise it would be treated that, there is nothing to represent from your side to CAA in the matter and accordingly, the CAA would pass orders as per the provisions contained under Section 14 (e) of the CAA (Amendment) Act, 2023 and Rule 15 (1) of the CAA Rules. 2024.

This Authority has not received any reply or any such documental evidences to show why action should not be initiated to cancel the Registration of your shrimp farm neither in person or through post within the stipulated time of 10 days from the date of receipt of Show-Cause Notice by yourself. Hence it is construed that:

- (1) CAA Registration certificate was obtained by furnishing the false survey number and thus the shrimp farm is liable for cancellation of Certificate of Registration of your shrimp farm as per the provision contained Rule 15 (1) of CAA Rules, 2024



- (2) The below mentioned shrimp farm was constructed by encroachment in un-surveyed land in Bay of Bengal and carrying out illegal shrimp farming within the Nagavali riverbed in contravention of the provisions contained under Section 13(8)(a),(b)&(c) of CAA (Amendment) Act, 2023.

Hence, the registration of the shrimp farm as detailed below stands cancelled from the date of issuance of this order.

Name of the farmer	Cancelled CAA Registration Number/ Date of Registration	Survey no and location of the farm	Extent of the farm (Total Farm Area/ water Spread Area (Ha.))
Smt. Budagatla Meghana, W/o Shri. Budagatla Ramesh Naidu	AP-II-2021(20631) / 22.10.2021	106 Mofus Bandher	1.00/0.75

Accordingly, you are directed to stop all the activities with immediate effect at your shrimp farm which is constructed by encroachment in the un-surveyed land in Bay of Bengal within the Nagavali riverbed. Further you are directed to surrender the original Certificate of Registration issued to you for the above mentioned shrimp farm immediately to the District Fisheries Officer cum Member convener, DLC Srikakulam under intimation to the Coastal Aquaculture Authority, Chennai.

Sd/-
(Ms. Neetu Kumari Prasad, IAS)
Secretary
Coastal Aquaculture Authority

To,

Smt. Budagatla Meghana, W/o Budagatla Ramesh Naidu, Door No.02, Khajipeta (Village), Mofus Bandar (P), Srikakulam (M), Srikakulam District - 532401

Copy to: Joint Director of Fisheries cum Member Convener, DLC Srikakulam – for information and necessary action

//TRUE COPY//



P. Sankara Rao
(Dr. P. Sankara Rao) 4/4/24
Director (Technical)

तटीय जलकृषि प्राधिकरण
मत्स्यपालन विभाग
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वेबसाइट / website : http://www.caa.gov.in



F.No.66-7/2023-TECH(CC)-2

04.04.2024

Sub : Coastal Aquaculture Authority- Issue of Order of cancellation of the registration of shrimp farm as per the provision contained under Section 13 & 14 of CAA (Amendment) Act, 2023 and Rule 15 (1) of CAA Rules, 2024- Reg.

- Ref : 1. O.A. No.345 of 2023 filed before NGT (PB) communicated through email from NGT (PB), Delhi dated 21.06.2023
2. Order of NGT (PB) dated 29.05.2023 in O.A. No. 345 of 2023 - Constituting the Joint committee
3. NGT order dated 09.08.2023 renumbering of O.A. No.345/2023(PB) as O.A.No.100/2023(SZ)
4. Report of the Joint Committee dated 27.07.2023
5. Email communication dated 22.02.2024 from the Counsel in O.A. No.100 of 2023
6. Hon'ble NGT order dated 22.02.2024 in O.A. No. 100 of 2023
7. Show-cause notice issued by this Authority vide even number dated 20.03.2024, received by you on 22.03.2024

ORDER:

This Authority vide reference 7th cited issued Show-Cause Notice to furnish explanation along with the supporting documental evidences as to why action should not be initiated to cancel the Certificate of Registration of below listed shrimp farm for contravening the provisions contained under contained under Section 13(8)(a),(b)&(c) of CAA (Amendment) Act, 2023 and Rule 15 (1) of CAA Rules, 2024, to reach this office either in person or through post within 10 days from the date of receipt of the Show Cause Notice or otherwise it would be treated that, there is nothing to represent from your side to CAA in the matter and accordingly, the CAA would pass orders as per the provisions contained under Section 14 (e) of the CAA (Amendment) Act, 2023 and Rule 15 (1) of the CAA Rules. 2024.

This Authority has not received any reply or any such documental evidences to show why action should not be initiated to cancel the Registration of your shrimp farm neither in person or through post within the stipulated time of 10 days from the date of receipt of Show-Cause Notice by yourself. Hence it is construed that:

- (1) CAA Registration certificate was obtained by furnishing the false survey number and thus the shrimp farm is liable for cancellation of Certificate of Registration of your shrimp farm as per the provision contained Rule 15 (1) of CAA Rules, 2024



- (2) The below mentioned shrimp farm was constructed by encroachment in un-surveyed land in Bay of Bengal and carrying out illegal shrimp farming within the Nagavali riverbed in contravention of the provisions contained under Section 13(8)(a),(b)&(c) of CAA (Amendment) Act, 2023.

Hence, the registration of the shrimp farm as detailed below stands cancelled from the date of issuance of this order.

Name of the farmer	CAA Registration Number/ Date of Registration	Survey no and location of the farm	Extent of the farm (Total Farm Area/ water Spread Area (Ha.))
Smt. Ganagalla Bharathi, W/o Shri. Kama Raju,	AP-II-2021(20243) / 09.02.2021	106 Mofus Bandher	1.416/1.00

Accordingly, you are directed to stop all the activities with immediate effect at your shrimp farm which is constructed by encroachment in the un-surveyed land in Bay of Bengal within the Nagavali riverbed. Further you are directed to surrender the original Certificate of Registration issued to you for the above mentioned shrimp farm immediately to the District Fisheries Officer cum Member convener, DLC Srikakulam under intimation to the Coastal Aquaculture Authority, Chennai.

Sd/-
(Ms. Neetu Kumari Prasad, IAS)
Secretary
Coastal Aquaculture Authority

To,

Smt. Ganagalla Bharathi, W/o Kama Raju, Peddaganagallapeta (Village), Mofus Bandar (P), Srikakulam (M), Srikakulam District - 532401

Copy to: Joint Director of Fisheries cum Member Convener, DLC Srikakulam – for information and necessary action

//TRUE COPY//



P. Sankara Rao
(Dr. P. Sankara Rao) 4/4/24
Director (Technical)

तटीय जलकृषि प्राधिकरण
मत्स्यपालन विभाग
मत्स्यपालन, पशुपालन और डेयरी मंत्रालय
भारत सरकार

COASTAL AQUACULTURE AUTHORITY
Department of Fisheries
Ministry of Fisheries, Animal Husbandry and Dairying
Government of India



सत्यमेव जयते



5वीं मंजिल, इंटीग्रेटेड ऑफिस कॉम्प्लेक्स
पशुपालन व मत्स्यपालन विभाग
वेटरनरी हॉस्पिटल रोड, फैनपेट, नन्दनम,
चेन्नई-600 035, तमिलनाडु, भारत
5th Floor, Integrated Office Complex For
Animal Husbandry and Fisheries Department
Veterinary Hospital Road, Fanepet, Nandanam,
Chennai - 600035, Tamilnadu, India.
फोन / Phone : + 91 44 24353502 / 24353784
ई.मेल/ E-mail : caaheadoffice@caa.gov.in
वेबसाइट / website : <http://www.caa.gov.in>



F.No.66-7/2023-TECH(CC)-3

04.04.2024

Sub : Coastal Aquaculture Authority- Issue of Order of cancellation of the registration of shrimp farm as per the provision contained under Section 13 & 14 of CAA (Amendment) Act, 2023 and Rule 15 (1) of CAA Rules, 2024- Reg.

- Ref :
1. O.A. No.345 of 2023 filed before NGT (PB) communicated through email from NGT (PB), Delhi dated 21.06.2023
 2. Order of NGT (PB) dated 29.05.2023 in O.A. No. 345 of 2023 - Constituting the Joint committee
 3. NGT order dated 09.08.2023 renumbering of O.A. No.345/2023(PB) as O.A.No.100/2023(SZ)
 4. Report of the Joint Committee dated 27.07.2023
 5. Email communication dated 22.02.2024 from the Counsel in O.A. No.100 of 2023
 6. Hon'ble NGT order dated 22.02.2024 in O.A. No. 100 of 2023
 7. Show-cause notice issued by this Authority vide even number dated 20.03.2024, received by you on 22.03.2024

ORDER:

This Authority vide reference 7th cited issued Show-Cause Notice to furnish explanation along with the supporting documental evidences as to why action should not be initiated to cancel the Certificate of Registration of below listed shrimp farm for contravening the provisions contained under contained under Section 13(8)(a),(b)&(c) of CAA (Amendment) Act, 2023 and Rule 15 (1) of CAA Rules, 2024, to reach this office either in person or through post within 10 days from the date of receipt of the Show Cause Notice or otherwise it would be treated that, there is nothing to represent from your side to CAA in the matter and accordingly, the CAA would pass orders as per the provisions contained under Section 14 (e) of the CAA (Amendment) Act, 2023 and Rule 15 (1) of the CAA Rules. 2024.

This Authority has not received any reply or any such documental evidences to show why action should not be initiated to cancel the Registration of your shrimp farm neither in person or through post within the stipulated time of 10 days from the date of receipt of Show-Cause Notice by yourself. Hence it is construed that:

- (1) CAA Registration certificate was obtained by furnishing the false survey number and thus the shrimp farm is liable for cancellation of Certificate of Registration of your shrimp farm as per the provision contained Rule 15 (1) of CAA Rules, 2024



- (2) The below mentioned shrimp farm was constructed by encroachment in un-surveyed land in Bay of Bengal and carrying out illegal shrimp farming within the Nagavali riverbed in contravention of the provisions contained under Section 13(8)(a),(b)&(c) of CAA (Amendment) Act, 2023.

Hence, the registration of the shrimp farm as detailed below stands cancelled from the date of issuance of this order.

Name of the farmer	CAA Registration Number/ Date of Registration	Survey no and location of the farm	Extent of the farm (Total Farm Area/ water Spread Area (Ha.))
Smt. Ganagalla Venkata Ratnam, W/o Shri. Kanaka Rao,	AP-II-2021(20244) / 09.02.2021	106 Mofus Bandher	1.416/1.00

Accordingly, you are directed to stop all the activities with immediate effect at your shrimp farm which is constructed by encroachment in the un-surveyed land in Bay of Bengal within the Nagavali riverbed. Further you are directed to surrender the original Certificate of Registration issued to you for the above mentioned shrimp farm immediately to the District Fisheries Officer cum Member convener, DLC Srikakulam under intimation to the Coastal Aquaculture Authority, Chennai.

Sd/-
(Ms. Neetu Kumari Prasad, IAS)
Secretary
Coastal Aquaculture Authority

To,

Smt. Ganagalla Venkata Ratnam, W/o Kanaka Rao, Peddaganagallapeta (Village), Mofus Bandar (P), Srikakulam (M), Srikakulam District - 532401

Copy to: Joint Director of Fisheries cum Member Convener, DLC Srikakulam – for information and necessary action

//TRUE COPY//



P. Sankara Rao
(Dr. P. Sankara Rao)
Director (Technical) 4/4/24

तटीय जलकृषि प्राधिकरण
मत्स्यपालन विभाग
मत्स्यपालन, पशुपालन और डेयरी मंत्रालय
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COASTAL AQUACULTURE AUTHORITY
Department of Fisheries
Ministry of Fisheries, Animal Husbandry and Dairying
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Chennai - 600035, Tamilnadu, India.
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ई.मेल/ E-mail : caaheadoffice@caa.gov.in
वेबसाइट / website : http://www.caa.gov.in



F.No.66-7/2023-TECH(CC)-4

04.04.2024

Sub : Coastal Aquaculture Authority- Issue of Order of cancellation of the registration of shrimp farm as per the provision contained under Section 13 & 14 of CAA (Amendment) Act, 2023 and Rule 15 (1) of CAA Rules, 2024- Reg.

- Ref :
1. O.A. No.345 of 2023 filed before NGT (PB) communicated through email from NGT (PB), Delhi dated 21.06.2023
 2. Order of NGT (PB) dated 29.05.2023 in O.A. No. 345 of 2023 - Constituting the Joint committee
 3. NGT order dated 09.08.2023 renumbering of O.A. No.345/2023(PB) as O.A.No.100/2023(SZ)
 4. Report of the Joint Committee dated 27.07.2023
 5. Email communication dated 22.02.2024 from the Counsel in O.A. No.100 of 2023
 6. Hon'ble NGT order dated 22.02.2024 in O.A. No. 100 of 2023
 7. Show-cause notice issued by this Authority vide even number dated 20.03.2024, received by you on 22.03.2024

ORDER:

This Authority vide reference 7th cited issued Show-Cause Notice to furnish explanation along with the supporting documental evidences as to why action should not be initiated to cancel the Certificate of Registration of below listed shrimp farm for contravening the provisions contained under contained under Section 13(8)(a),(b)&(c) of CAA (Amendment) Act, 2023 and Rule 15 (1) of CAA Rules, 2024, to reach this office either in person or through post within 10 days from the date of receipt of the Show Cause Notice or otherwise it would be treated that, there is nothing to represent from your side to CAA in the matter and accordingly, the CAA would pass orders as per the provisions contained under Section 14 (e) of the CAA (Amendment) Act, 2023 and Rule 15 (1) of the CAA Rules. 2024.

This Authority has not received any reply or any such documental evidences to show why action should not be initiated to cancel the Registration of your shrimp farm neither in person or through post within the stipulated time of 10 days from the date of receipt of Show-Cause Notice by yourself. Hence it is construed that:

- (1) CAA Registration certificate was obtained by furnishing the false survey number and thus the shrimp farm is liable for cancellation of Certificate of Registration of your shrimp farm as per the provision contained Rule 15 (1) of CAA Rules, 2024



- (2) The below mentioned shrimp farm was constructed by encroachment in un-surveyed land in Bay of Bengal and carrying out illegal shrimp farming within the Nagavali riverbed in contravention of the provisions contained under Section 13(8)(a),(b)&(c) of CAA (Amendment) Act, 2023.

Hence, the registration of the shrimp farm as detailed below stands cancelled from the date of issuance of this order.

Name of the farmer	CAA Registration Number/ Date of Registration	Survey no and location of the farm	Extent of the farm (Total Farm Area/ water Spread Area (Ha.))
Smt. Adapaka Ramanamma, W/o Shri. Raja Rao,	AP-II-2021(20245) / 09.02.2021	106 Mofus Bandher	1.619/1.20

Accordingly, you are directed to stop all the activities with immediate effect at your shrimp farm which is constructed by encroachment in the un-surveyed land in Bay of Bengal within the Nagavali riverbed. Further you are directed to surrender the original Certificate of Registration issued to you for the above mentioned shrimp farm immediately to the District Fisheries Officer cum Member convener, DLC Srikakulam under intimation to the Coastal Aquaculture Authority, Chennai.

Sd/-
(Ms. Neetu Kumari Prasad, IAS)
Secretary
Coastal Aquaculture Authority

To,

Smt. Adapaka Ramanamma, W/o Raja Rao, Jalaripeta (Village), Khajipeta, Mofus Bandar (P), Srikakulam (M), Srikakulam District - 532401

Copy to: Joint Director of Fisheries cum Member Convener, DLC Srikakulam – for information and necessary action

//TRUE COPY//



P. Sankara Rao
(Dr. P. Sankara Rao)
Director (Technical) 4/4/24

तटीय जलकृषि प्राधिकरण
मत्स्यपालन विभाग
मत्स्यपालन, पशुपालन और डेयरी मंत्रालय
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COASTAL AQUACULTURE AUTHORITY
Department of Fisheries
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वेबसाइट / website : <http://www.caa.gov.in>



F.No.66-7/2023-TECH(CC)-5

04.04.2024

Sub : Coastal Aquaculture Authority- Issue of Order of cancellation of the registration of shrimp farm as per the provision contained under Section 13 & 14 of CAA (Amendment) Act, 2023 and Rule 15 (1) of CAA Rules, 2024- Reg.

- Ref :
1. O.A. No.345 of 2023 filed before NGT (PB) communicated through email from NGT (PB), Delhi dated 21.06.2023
 2. Order of NGT (PB) dated 29.05.2023 in O.A. No. 345 of 2023 - Constituting the Joint committee
 3. NGT order dated 09.08.2023 renumbering of O.A. No.345/2023(PB) as O.A.No.100/2023(SZ)
 4. Report of the Joint Committee dated 27.07.2023
 5. Email communication dated 22.02.2024 from the Counsel in O.A. No.100 of 2023
 6. Hon'ble NGT order dated 22.02.2024 in O.A. No. 100 of 2023
 7. Show-cause notice issued by this Authority vide even number dated 20.03.2024, received by you on 22.03.2024

ORDER:

This Authority vide reference 7th cited issued Show-Cause Notice to furnish explanation along with the supporting documental evidences as to why action should not be initiated to cancel the Certificate of Registration of below listed shrimp farm for contravening the provisions contained under contained under Section 13(8)(a),(b)&(c) of CAA (Amendment) Act, 2023 and Rule 15 (1) of CAA Rules, 2024, to reach this office either in person or through post within 10 days from the date of receipt of the Show Cause Notice or otherwise it would be treated that, there is nothing to represent from your side to CAA in the matter and accordingly, the CAA would pass orders as per the provisions contained under Section 14 (e) of the CAA (Amendment) Act, 2023 and Rule 15 (1) of the CAA Rules. 2024.

This Authority has not received any reply or any such documental evidences to show why action should not be initiated to cancel the Registration of your shrimp farm neither in person or through post within the stipulated time of 10 days from the date of receipt of Show-Cause Notice by yourself. Hence it is construed that:

- (1) CAA Registration certificate was obtained by furnishing the false survey number and thus the shrimp farm is liable for cancellation of Certificate of Registration of your shrimp farm as per the provision contained Rule 15 (1) of CAA Rules, 2024



- (2) The below mentioned shrimp farm was constructed by encroachment in un-surveyed land in Bay of Bengal and carrying out illegal shrimp farming within the Nagavali riverbed in contravention of the provisions contained under Section 13(8)(a),(b)&(c) of CAA (Amendment) Act, 2023.

Hence, the registration of the shrimp farm as detailed below stands cancelled from the date of issuance of this order.

Name of the farmer	CAA Registration Number/ Date of Registration	Survey no and location of the farm	Extent of the farm (Total Farm Area/ water Spread Area (Ha.))
Shri. Budagatla Kamaiah S/o Shi. Kamaiah,	AP-II-2021(20630) / 22.10.2021	106 Mofus Bandher	1.00/0.75

Accordingly, you are directed to stop all the activities with immediate effect at your shrimp farm which is constructed by encroachment in the un-surveyed land in Bay of Bengal within the Nagavali riverbed. Further you are directed to surrender the original Certificate of Registration issued to you for the above mentioned shrimp farm immediately to the District Fisheries Officer cum Member convener, DLC Srikakulam under intimation to the Coastal Aquaculture Authority, Chennai.

Sd/-
(Ms. Neetu Kumari Prasad, IAS)
Secretary
Coastal Aquaculture Authority

To,

Shri. Budagatla Kamaiah, S/o Kamaiah, Door No. 2, Khajipeta (Village), Mofus Bandar (P), Srikakulam (M), Srikakulam District - 532401

Copy to: Joint Director of Fisheries cum Member Convener, DLC Srikakulam – for information and necessary action

//TRUE COPY//



P. Sankara Rao
(Dr. P. Sankara Rao)
Director (Technical) 4/4/24



सत्यमेव जयते



F.No.66-7/2023-TECH(CC)-6

04.04.2024

Sub : Coastal Aquaculture Authority- Issue of Order of cancellation of the registration of shrimp farm as per the provision contained under Section 13 & 14 of CAA (Amendment) Act, 2023 and Rule 15 (1) of CAA Rules, 2024- Reg.

- Ref :
1. O.A. No.345 of 2023 filed before NGT (PB) communicated through email from NGT (PB), Delhi dated 21.06.2023
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 4. Report of the Joint Committee dated 27.07.2023
 5. Email communication dated 22.02.2024 from the Counsel in O.A. No.100 of 2023
 6. Hon'ble NGT order dated 22.02.2024 in O.A. No. 100 of 2023
 7. Show-cause notice issued by this Authority vide even number dated 20.03.2024, received by you on 22.03.2024

ORDER:

This Authority vide reference 7th cited issued Show-Cause Notice to furnish explanation along with the supporting documental evidences as to why action should not be initiated to cancel the Certificate of Registration of below listed shrimp farm for contravening the provisions contained under contained under Section 13(8)(a),(b)&(c) of CAA (Amendment) Act, 2023 and Rule 15 (1) of CAA Rules, 2024, to reach this office either in person or through post within 10 days from the date of receipt of the Show Cause Notice or otherwise it would be treated that, there is nothing to represent from your side to CAA in the matter and accordingly, the CAA would pass orders as per the provisions contained under Section 14 (e) of the CAA (Amendment) Act, 2023 and Rule 15 (1) of the CAA Rules. 2024.

This Authority has not received any reply or any such documental evidences to show why action should not be initiated to cancel the Registration of your shrimp farm neither in person or through post within the stipulated time of 10 days from the date of receipt of Show-Cause Notice by yourself. Hence it is construed that:

- (1) CAA Registration certificate was obtained by furnishing the false survey number and thus the shrimp farm is liable for cancellation of Certificate of Registration of your shrimp farm as per the provision contained Rule 15 (1) of CAA Rules, 2024



- (2) The below mentioned shrimp farm was constructed by encroachment in un-surveyed land in Bay of Bengal and carrying out illegal shrimp farming within the Nagavali riverbed in contravention of the provisions contained under Section 13(8)(a),(b)&(c) of CAA (Amendment) Act, 2023.

Hence, the registration of the shrimp farm as detailed below stands cancelled from the date of issuance of this order.

Name of the farmer	CAA Registration Number/ Date of Registration	Survey no and location of the farm	Extent of the farm (Total Farm Area/ water Spread Area (Ha.))
Smt. Budagatla Lakshamma, W/o Shri. Kamaiah,	AP-II-2021(20629) / 22.10.2021	106 Mofus Bandher	1.00/0.75

Accordingly, you are directed to stop all the activities with immediate effect at your shrimp farm which is constructed by encroachment in the un-surveyed land in Bay of Bengal within the Nagavali riverbed. Further you are directed to surrender the original Certificate of Registration issued to you for the above mentioned shrimp farm immediately to the District Fisheries Officer cum Member convener, DLC Srikakulam under intimation to the Coastal Aquaculture Authority, Chennai.

Sd/-
(Ms. Neetu Kumari Prasad, IAS)
Secretary
Coastal Aquaculture Authority

To,

Smt. Budagatla Lakshamma, W/o Kamaiah, Door No.10/13, Hajipeta (Village), Mofus Bandar (P), Srikakulam (M), Srikakulam District - 532401

Copy to: Joint Director of Fisheries cum Member Convener, DLC Srikakulam – for information and necessary action

//TRUE COPY//



P. Sankara Rao
(Dr. P. Sankara Rao)
Director (Technical) 4/4/24

तटीय जलकृषि प्राधिकरण
मत्स्यपालन विभाग
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वेबसाइट / website : <http://www.caa.gov.in>



F.No.66-7/2023-TECH(CC)-7

04.04.2024

Sub : Coastal Aquaculture Authority- Issue of Order of cancellation of the registration of shrimp farm as per the provision contained under Section 13 & 14 of CAA (Amendment) Act, 2023 and Rule 15 (1) of CAA Rules, 2024- Reg.

- Ref :
1. O.A. No.345 of 2023 filed before NGT (PB) communicated through email from NGT (PB), Delhi dated 21.06.2023
 2. Order of NGT (PB) dated 29.05.2023 in O.A. No. 345 of 2023 - Constituting the Joint committee
 3. NGT order dated 09.08.2023 renumbering of O.A. No.345/2023(PB) as O.A.No.100/2023(SZ)
 4. Report of the Joint Committee dated 27.07.2023
 5. Email communication dated 22.02.2024 from the Counsel in O.A. No.100 of 2023
 6. Hon'ble NGT order dated 22.02.2024 in O.A. No. 100 of 2023
 7. Show-cause notice issued by this Authority vide even number dated 20.03.2024, received by you on 22.03.2024

ORDER:

This Authority vide reference 7th cited issued Show-Cause Notice to furnish explanation along with the supporting documental evidences as to why action should not be initiated to cancel the Certificate of Registration of below listed shrimp farm for contravening the provisions contained under contained under Section 13(8)(a),(b)&(c) of CAA (Amendment) Act, 2023 and Rule 15 (1) of CAA Rules, 2024, to reach this office either in person or through post within 10 days from the date of receipt of the Show Cause Notice or otherwise it would be treated that, there is nothing to represent from your side to CAA in the matter and accordingly, the CAA would pass orders as per the provisions contained under Section 14 (e) of the CAA (Amendment) Act, 2023 and Rule 15 (1) of the CAA Rules. 2024.

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- (2) The below mentioned shrimp farm was constructed by encroachment in un-surveyed land in Bay of Bengal and carrying out illegal shrimp farming within the Nagavali riverbed in contravention of the provisions contained under Section 13(8)(a),(b)&(c) of CAA (Amendment) Act, 2023.

Hence, the registration of the shrimp farm as detailed below stands cancelled from the date of issuance of this order.

Name of the farmer	CAA Registration Number/ Date of Registration	Survey no and location of the farm	Extent of the farm (Total Farm Area/ water Spread Area (Ha.))
Shri. Budagatla Ramesh Naidu, S/o Shri. Kamaiah	AP-II-2021(20632) / 22.10.2021	106 Mofus Bandher	1.00/0.75

Accordingly, you are directed to stop all the activities with immediate effect at your shrimp farm which is constructed by encroachment in the un-surveyed land in Bay of Bengal within the Nagavali riverbed. Further you are directed to surrender the original Certificate of Registration issued to you for the above mentioned shrimp farm immediately to the District Fisheries Officer cum Member convener, DLC Srikakulam under intimation to the Coastal Aquaculture Authority, Chennai.

Sd/-
(Ms. Neetu Kumari Prasad, IAS)
Secretary
Coastal Aquaculture Authority

To,

Shri. Budagatla Ramesh Naidu, S/o Kamaiah, Khajipeta (Village), Mofus Bandar (P), Srikakulam (M), Srikakulam District - 532401

Copy to: Joint Director of Fisheries cum Member Convener, DLC Srikakulam – for information and necessary action

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(Dr. P. Sankara Rao)
Director (Technical) 4/4/24

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वेबसाइट / website : http://www.caa.gov.in



F.No.66-7/2023-TECH(CC)-1

20.03.2024

To,

The District Collector cum Chairperson

DLC Srikakulam, Collectorate Complex, Srikakulam-532001

Sub : Coastal Aquaculture Authority- order for immediate removal or demolition of 46 shrimp ponds which were constructed by encroachment in the un-surveyed land in Bay of Bengal – authorizing District Collector to execute the order - reg

- Ref : 1. O.A. No.345 of 2023 filed before NGT (PB) communicated through email from NGT (PB), Delhi dated 21.06.2023
2. Order of NGT (PB) dated 29.05.2023 in O.A. No. 345 of 2023 - Constituting the Joint committee
3. NGT order dated 09.08.2023 renumbering of O.A. No.345/2023(PB) as O.A.No.100/2023(SZ)
4. Report of the Joint Committee dated 27.07.2023
5. Email communication dated 22.02.2024 from the Counsel in O.A. No.100 of 2023
6. Hon'ble NGT order dated 22.02.2024 in O.A. No. 100 of 2023

ORDER:

WHEREAS, the Hon'ble NGT (PB) vide reference 1st cited, registered an Original Application (O.A.) No.345/2023 (PB) filed by Sri. Ganagalla Praveen Kumar, Peddaganagalapeta, Mofasubandar, Srikakulam District, Andhra Pradesh. The complainant stated that a large number of shrimp ponds were constructed across the Nagavali River, obstructing and preventing the free flow of river water and causing pollution too

WHEREAS, the Hon'ble NGT (PB) vide its order dated 29.05.2023 in O.A. No.345/2023(PB) (reference 2nd cited) have constituted a Joint Committee with a direction to visit the site, collect all relevant information and submit a factual report within two months to the registrar, Southern Zone Bench, Chennai.

WHEREAS, in compliance to the orders of Hon'ble NGT, the Joint Committee inspected shrimp ponds physically, and identified 46 illegal shrimp farms which were constructed in the un-surveyed land in Bay of Bengal and carrying out shrimp farming within the Nagavali riverbed and furnished along with their report vide reference 4th cited, wherein it is recommended that:

“orders may be issued for immediate demolition of all 46 number of shrimp ponds so as to protect the coastal environment as well as the livelihood of the local fishermen. The expenses towards demolition of the shrimp ponds have to be recovered from the concerned shrimp farmers.”



WHEREAS, the CAA, based on the report of the Joint Committee furnished vide reference 4th cited, was of the prima-facie view that all the 46 shrimp farms as per the details furnished in Annexure of the report of the Joint Committee are constructed by encroachment in un-surveyed land in Bay of Bengal and carrying out illegal shrimp farming within the Nagavali riverbed in contravention of the provisions contained under Section 13(8)(a),(b)&(c) of CAA (Amendment) Act, 2023.

Hence, this Authority in exercise of the powers contained under Section 14(c) of CAA (Amendment) Act, 2023, orders immediate removal or demolition of 46 shrimp ponds detailed in the appended Annexure which were constructed by encroachment in the un-surveyed land in Bay of Bengal and carrying out illegal shrimp farming within the Nagavali riverbed in contravention of the provisions contained under section 13(8)(a),(b)&(c) of CAA (Amendment) Act, 2023.

Further, this Authority, in exercise of the powers provided under subsection (1) of Section 13A of CAA (Amendment) Act, 2023 authorizes the District Collector, Srikakulam or any other Member of the DLC as nominated by the District Collector as authorized officer under Section (12)(b) of CAA Act, 2005 and request to demolish/remove all unauthorized shrimp farms which are constructed by encroachment in riverbed and carrying out shrimp culture illegally as reported by the Joint Committee in its Report dated 27-07-2023, as per the provisions contained under Section 14 of CAA (Amendment) Act, 2023 duly following the provisions contained under Section 11(2), 12(b), 14(c) and 22A of CAA Act & Rule 6 and 7 of CAA Rules, 2024

The District Collector is also requested to furnish the action taken report in this matter to this Authority, which has to be submitted to Hon'ble NGT in the next hearing scheduled on 8-4-2024.

Sd/-
Ms. Neetu Kumari Prasad, IAS
Secretary
Coastal Aquaculture Authority

Encl : Copies of all references

- Copy to:
1. The Commissioner of Fisheries, Department of Fisheries, Government of Andhra Pradesh, Bandar Road, Poranki, Vijayawada -521137. – for information
 2. Joint Director of Fisheries cum Member Convener, DLC Srikakulam – for information.

//TRUE COPY//



P. Sankara Rao
(Dr. P. Sankara Rao) 20/3
Director (Technical)

तटीय जलकृषि प्राधिकरण
मत्स्यपालन विभाग
मत्स्यपालन, पशुपालन और डेयरी मंत्रालय
भारत सरकार

COASTAL AQUACULTURE AUTHORITY
Department of Fisheries
Ministry of Fisheries, Animal Husbandry and Dairying
Government of India



सत्यमेव जयते



5वीं मंजिल, इंटीग्रेटेड ऑफिस कॉम्प्लेक्स
पशुपालन व मत्स्यपालन विभाग
वेटेनरी हॉस्पिटल रोड, फैनपेट, नन्दनम,
चेन्नई-600 035, तमिलनाडु, भारत
5th Floor, Integrated Office Complex For
Animal Husbandry and Fisheries Department
Veterinary Hospital Road, Fanepet, Nandanam,
Chennai - 600035, Tamilnadu, India.
फोन / Phone : +91 44 24353502 / 24353784
ई.मेल/ E-mail : caaheadoffice@caa.gov.in
वेबसाइट / website : http://www.caa.gov.in



एक कदम स्वच्छता की ओर
CLEAN INDIA



F.No.66-7/2023-TECH(CC)-2

21.03.2024

To,

The District Collector cum Chairperson,
DLC Srikakulam, Collectorate Complex,
Srikakulam-532001.

Sub : Coastal Aquaculture Authority- order for immediate removal or demolition of 46 shrimp ponds which were constructed by encroachment in the un-surveyed land in Bay of Bengal – Appointing RDO as one-man authority to settle the compensation to be paid to the workers between the workers and the management – Orders issued - reg.

Ref : 1. O.A. No.345 of 2023 filed before NGT (PB) communicated through email from NGT (PB), Delhi dated 21.06.2023
2. Order of NGT (PB) dated 29.05.2023 in O.A. No. 345 of 2023 - Constituting the Joint committee
3. NGT order dated 09.08.2023 renumbering of O.A. No.345/2023(PB) as O.A.No.100/2023(SZ)
4. Report of the Joint Committee dated 27.07.2023
5. Email communication dated 22.02.2024 from the Counsel in O.A. No.100 of 2023
6. Hon'ble NGT order dated 22.02.2024 in O.A. No. 100 of 2023
7. This Authority order No.66-7/2023-TECH(CC)-1 dated 20.03.2024 for immediate removal or demolition of 46 shrimp ponds which were constructed by encroachment in the un-surveyed land in Bay of Bengal

ORDER:

WHEREAS, this Authority in exercise of the powers contained under Section 14(c) of CAA (Amendment) Act, 2023, vide Order No.66-7/2023-TECH(CC)-1 dated 20.03.2024 directed for immediate removal or demolition of 46 shrimp ponds which are constructed by encroachment in un-surveyed land in Bay of Bengal and carrying out illegal shrimp farming within the Nagavali riverbed in contravention of the provisions contained under Section 13(8)(a),(b)&(c) of CAA (Amendment) Act, 2023.

In this context, this Authority, in exercise of the powers contained under subsection (2) of Section 11 of CAA Act, 2005 hereby appoints Revenue Divisional Officer (RDO), Srikakulam as one-man authority to settle the compensation to be paid to the workers between the workers and the management by exercising the power made under Rule 6 of the CAA Rules, 2024.



In this regard, I request your good office to issue necessary instructions to RDO, Srikakulam to settle the compensation to be paid to the workers between the workers and the management as one man authority by exercising the power made under Rule 6 of the CAA Rules, 2024. The RDO may also be requested to furnish the action taken report in this matter to this Authority, which has to be submitted to Hon'ble NGT in the next hearing scheduled on 8-4-2024.

Sd/-
Ms. Neetu Kumari Prasad, IAS
Secretary
Coastal Aquaculture Authority

Encl : Copies of all references

- Copy to:
1. The Commissioner of Fisheries, Department of Fisheries, Government of Andhra Pradesh, Bandar Road, Poranki, Vijayawada -521137 – for information
 2. The Revenue Divisional Officer (RDO), Office of the Revenue Divisional Officer, Kothapeta, Srikakulam, Andhra Pradesh 532001- for information
 3. Joint Director of Fisheries, Srikakulam. Illisipuram, Srikakulam -532 001 – for information

//TRUE COPY//



P. Sankara Rao
(Dr. P. Sankara Rao) 21/3/24.
Director (Technical)

Rc.No.1017/2021/E4/Dt:13.03.2024.

Collector's Office, Srikakulam.

From

To

Dr. Manazir Zeelani Samoon, I.A.S.,
District Collector,
Srikakulam.

1.The Revenue Divisional Officer,
Srikakulam.
2. The Tahsildar, Srikakulam.

Sir,

Sub: Encroachments - Unauthorized digging of ponds for prawn and fisheries culture – in Un – Surveyed Govt. land in Bay of Bengal in Jalaripeta, Kallepalli Revenue Village, Mofasubandar, Srikakulam Rural Mandal, Srikakulam District – order of the Hon'ble NGT, Chennai order in O.A.No.100 of 2023, dt.08.04.2024–request to execute the orders of the Hon'ble NGT, Chennai – action taken report called for- reg.

- Ref:**
1. Rc.No.354/2021 A Dt.12.03.2021 report of the Tahsildar, Srikakulam received in this office Dt:31.05.2021.
 2. Para-wise remarks approved by the Government Pleader for Tribal Welfare, APHC, Amaravathi on 17.03.2022.
 3. Dis.No.605/23.03.2022. of the Chairman, District Legal Services Authority-Cum-Prl.District Judge, Srikakulam.
 4. Dis.No.634/30.03.2022. of the Chairman, District Legal Services Authority-Cum-Prl.District Judge, Srikakulam.
 5. This Office Rc.No.1017/2021/E4, Dt.01.04.2022
 6. Orders dated 28.02.2023 of the Hon'ble High Court in W.P.No.25163/2021.
 7. Orders of the Hon'ble High Court in the W.P.No.13162 of 2023.
 8. Lr.No.106/OA-345 of 2023/APPCB/Legal/NGT(PB)/2023,DT.15.06.2023 from the Member Secretary, A.P., Pollution Control Board.
 9. Appeal Petitions filed by the applicants dt.19.07.2023.
 10. Orders dated 26.07.2023 of the Hon'ble High Court in I.A. No. 1 of 2023 in W.P.No.18788/2023.
 11. Rc.No.709/2021/C,Dt.03.08.2023 of the Revenue Divisional Officer, Srikakulam, this office received date 11.08.2023.
 12. Stay petitions filed by the Petitioner before the District Collector, Srikakulam.
 13. Note orders of the District Collector, Srikakulam on 30.09.2023.
 14. This Office Rc.No.1017/2021/E4, dt.03.10.2023.
 15. This Office Rc.No.1017/2021-E4, Dt.20.10.2023.
 16. LR.No.W.P.No.14395/2023/REV of the Govt. Pleader for Revenue, High Court of A.P., Nelapadam, Amaravathi, Guntur, Dated 01.09.2023.
 17. This Office Rc.No.1951/2023/E4, Dt.31.10.2023.
 18. Letter No.OA No.100 of 2023/APCZMA/ Legal/2023-744,Dt.20.11.2023. of the Member Secretary, APCZMA, Vijayawada, A.P.
 19. Orders of the Hon'ble National Green Tribunal, Southern Zone, Chennai Dt.22.02.2024.

** ** *

It is informed that, in the reference 19th cited, the Hon'ble National Green Tribunal, Southern Zone, Chennai in O A No.100 of 2023(SZ) IN THE MATTER OF Ganagalla Praveen Kumar and The State of Andhra Pradesh, Dept. of Environment, Forest, Science and Technology, A.P., and Ors. has passed the following orders dt.22.02.2024.

“ 1.Today, there is no representation for the applicant.

2. The reports of the Andhra Pradesh Coastal Zone Management Authority (APCZMA)/7th Respondent and Coastal Aquaculture Authority (CAA) are filed. Both authorities have found there are several unauthorized aquaculture ponds and a few of them are right inside the river bed.

3. In the report of the CAA, certain recommendations have been given and they want further time to implement the same. Similarly, the APCZMA also has filed a report and they are awaiting the report from the Revenue Authority, after which, they will also take appropriate action in removing the unauthorized aquaculture ponds.

4. Post the matter on 08.04.2024."

It is therefore requested to demolish the un authorized fish/shrimp ponds constructed in un-surveyed Government land and also submit the action taken report along with the photo copies to this office **with in a week**, so as enable to send this office report to APCZMA with in stipulated time.

Treat this as most urgent.

Yours faithfully,
Sd./-M.Ganapathi Rao
District Revenue officer,
for collector, Srikakulam.

//t.c.f.b.o.//

R. Narasimham

Superintendent-E

10/04/2024

✓ Copy to the District Fisheries Officer, Srikakulam for information and necessary action.